

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00151/2019

Friday, this the 8th day of March, 2019.

CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

K.Gopi, aged 66 years
S/o Kuttan
(Ex. Refrigeration Engineer, National Institute of
Fisheries Post Harvest Technology and Training,
Kochi-682 016),
Residing at Apartment No.14J, Tower No.2,
DD Platinum Planet, Pullepady-Thammanam Road,
Kaloor, Kochi-682 017. Applicant

[Advocate: Mr.M.R.Gopalakrishnan Nair]

versus

1. The Union of India represented by the
Secretary to Government of India
Ministry of Agriculture, Department of
Animal Husbandry and Dairying
Krishi Bhavan, New Delhi-110 001.
2. The Secretary
Ministry of Personnel, Public Grievances
and Pension, Department of Personnel and Training,
New Delhi-110 001.
3. The Director, National Institute of
Fisheries Post Harvest Technology and Training,
Kochi-682 016. Respondents

[Advocate: Mr.N.Anilkumar, SCGSC]

The OA having been heard on 8th March, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)**By E.K.Bharat Bhushan, Administrative Member**

Mr.M.R.Gopalakrishnan Nair, learned counsel was heard on behalf of the applicant. Mr.N.Anilkumar, SCGSC takes notice on behalf of the respondents.

2. The grievance of the applicant is with reference to the order issued by the respondents ostensibly in compliance with our directions in OA No.987/2014.

While he has been granted the benefit of F.R. 9 (25), the learned counsel for the applicant submits that appropriate fixation has not been accorded in his case.

Applicant has filed a representation addressed to the first respondent, copy of which is available at Annexure A8, which remains un-responded. We feel that this OA can be disposed of at the preliminary stage itself by directing the first respondent to take a decision on the representation as per law, as expeditiously as possible, and in any case, within three months of receipt of this order. The OA stands disposed of.

(Ashish Kalia)
Judicial Member

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(E.K.Bharat Bhushan)
Administrative Member

Annexures filed by the applicant:

Annexure A1: Copy of the order dated 3.3.2011 in OA No.1019/2010

Annexure A2: Copy of the order dated 7.2.2012 in OA No.101/2012.

Annexure A3: Copy of the judgment dated 10.4.2012 in OP (CAT) No.1275/2012.

Annexure A4: Copy of the order dated 12.6.2013 in OA No.71/2013.

Annexure A5: Copy of the order dated 15.11.2016 in OA No.987/2014.

Annexure A6: Copy of the office order No.2/2018 (No.A1/4-2/2016) dated 9.1.2018.

Annexure A7: Copy of the relevant pages of Appendix – 8 to the FRSR Part I General Rules.

Annexure A8: Copy of the representation dated 12.3.2018.